CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO.3498/2017

NEW DELHI THIS THE 5TH DAY OF OCTOBER, 2017

HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)

Vikas, aged about 20 years,
S/o Late Shri Subhash,
R/o H.No.309, Balmiki Mohalla,
Vill. Tughlaqabad, Delhi-110044.

...Applicant

(By Advocate: Mr. Vishal Raj Sehijpal)

Versus

1.   South Delhi Municipal Corporation
       through its Commissioner,
       Civic Centre, Minto Road,
       New Delhi.

2.   Deputy Commissioner,
       Central Zone,
       SDMC, Najafgarh Zone,
       New Delhi.

3.   The Sanitation Superintendent,
       South Delhi Municipal Corporation,
       Lajpat Nagar (Central Zone),
       New Delhi.

...Respondents

:ORDER (Oral):

The applicant is seeking compassionate appointment under the respondents. His father late Shri Subhash was working as Safai Karamchari and had died in harness. The applicant had approached this Tribunal vide OA No.2761/2017 praying for the same relief. That OA was, however, dismissed as withdrawn with liberty to approach the respondents for remedy. According to the applicant, vide Annexure A-13 representation dated 23.08.2017, has requested the respondents for grant of compassionate appointment. The said representation has not yet been disposed of by the respondents.

2.   Learned counsel for the applicant submits that this OA may be disposed of at the admission stage itself with a direction to the respondents to decide his pending representation dated 23.08.2017 (Annexure A-13) in a time-bound manner.

3.   Having regard to the submission made, without issuing notice to the respondents and without going into the merits of the case, the OA is disposed of with the direction to respondent no.1 to decide Annexure A-13 representation dated 23.08.2017 and dispose of the same through a speaking order within a period of two months from the date of receipt a copy of this Order.

4.   Needless to say that the applicant would have liberty to take remedial measure as available in law, in case, he remains unsatisfied with the order passed by the respondents.

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(K.N. SHRIVASTAVA)
MEMBER (A)

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